

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.83/(MAH)/2014
CA No.

CORAM:

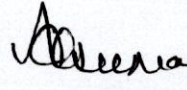
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2016

NAME OF THE PARTIES: Mr. Bipinchandra Gandhi

V/s.
M/s. Bridge Infomatics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	AJAY KUMAR	Practising Company Secretary For Respondents No. 1 & 2	

ORDER

C.P. No. 83/397-398/MB/CLB/2014

1. From the side of the Respondent Ld. Practising Company Secretary Mr. Ajay Kumar appeared and informed that Sur-Rejoinder has already been filed and the pleadings are completed. However, from the side of the Petitioner an Application for adjournment is filed on medical ground of the Ld. Representative.
2. Under the circumstances, four weeks' time as requested is granted.
3. C.P. No. 83/2014 is adjourned for **8th December, 2016.**
4. The Ld. Representative appearing for the Respondent is asked to communicate the next date of hearing to the other side.

Dated: 24.10.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)